

Date of Commencement of CIRP
List of Creditors as on

11.07.2025
30.12.2025

Annexure 9

List of other creditors (Other than financial creditors and operational creditors) (Amount in ₹)												
Sl. No	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verifica- tion (In Rs.)	Remarks, if any
		Date of receipt	Amount claimed (In Rs.)	Amount of claim admitted	Nature of claim	Amount covered by Security interest	Amount covered by guarantee					
1	Dr. Ramandeep Singh and Dr. Parminder Kaur	22.07.2025	₹ 84,73,711.00	₹ 84,73,711.00	Other Creditor (Other than Financial Debt and Operational Debt)	No	No	No	-	-	-	
2	Harpal Singh and Navdeep Singh	22.07.2025	₹ 70,11,297.00	₹ 70,11,297.00	Other Creditor (Other than Financial Debt and Operational Debt)	No	No	No	-	-	-	Refer Note 1
3	Biloni	22.07.2025	₹ 1,17,88,750.00	₹ 1,17,88,750.00	Other Creditor (Other than Financial Debt and Operational Debt)	No	No	No	-	-	-	
4	Dr. Pawandeep Kaur	22.07.2025	₹ 91,93,550.00	₹ 91,93,550.00	Other Creditor (Other than Financial Debt and Operational Debt)	No	No	No	-	-	-	
5	Vikramjit Singh Chimni	15.09.2025	₹ 26,00,000.00	₹ 26,00,000.00	Other Creditor (Other than Financial Debt and Operational Debt)	No	No	No	-	-	-	Refer Note 2
				3,90,67,308.00	₹ 3,90,67,308.00		No	No	-	-	-	

Note 1: the claims submitted by Dr. Pawandeep Kaur, Dr. Harpal Singh, and Mrs. Biloni, it is noted that the said claims emanate from decrees passed by the Permanent Lok Adalat (Public Utility Services), Fatehgarh Sahib. The aforesaid decrees have been challenged by the Corporate Debtor by way of CWP-11174-2024, CWP-11275-2024 and CWP-11278-2024, respectively, titled 'M/s C Gems and Jewels Private Limited v. Permanent Lok Adalat (Public Utility Services), Fatehgarh Sahib', which are presently pending adjudication before the Hon'ble High Court of Punjab and Haryana. In view thereof, although the claims are admitted, the same shall be subjected to the outcome of the aforesaid proceedings

Note 2: Along with Rs. 26,00,000, an interest at 12% per annum from the date of receiving payment, i.e. 22.12.2009, was claimed. however, the claim raised towards interest, compensation, or any other ancillary charges is not admitted. The Builder-Buyer Agreement does not provide for payment of interest on the amounts deposited by the Buyer, nor is there any statutory provision or adjudicated determination entitling the claimant to interest. In the absence of a contractual, statutory, or judicial basis, the claim for interest is not admissible under the Code and is accordingly not admitted.